

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cont. Case (Civil) No.186 of 2020

Upendra Kumar MishraPetitioner

-Versus-

The State of Jharkhand and others Opposite Parties

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Amresh Kumar, Advocate.
Mr. Tapeshwar Nath Mishra, Advocate
For the State : Mr. Mukesh Kumar Sinha, SC

04/11.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

Let the Deputy Commissioner, Hazaribagh as well as District Superintendent of Education, Hazaribagh, file a specific affidavit within a period of three weeks as to why till date joining of the petitioner has not been accepted even after quashing of order of termination.

As prayed, put up this case under the same heading on 09.10.2020 for compliance.

(Dr. S.N. Pathak, J.)